

gation has unearthed a big racket in Tamil Nadu involving more than a score of firms which obtained import licences for Rs. 22 lakhs in the name of fictitious factories; and

(b) if so, names of these firms and action taken against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). The Central Bureau of Investigation is investigating cases where import licences of the value of Rs. 22 lakhs are alleged to have been obtained on the basis of misrepresentation. As some of the cases are still under investigation, it will not be desirable in the public interest to disclose their names at this stage.

**Parliamentary Committee on Maharashtra-Mysore Border Dispute**

437. SHRI RAM KISHAN GUPTA :  
SHRI B. K. DASCHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a final decision has been taken regarding appointing a Parliamentary Committee to which the Mahajan Commission Report on Maharashtra-Mysore boundary dispute is to be referred ; and

(b) if so, the nature and details of the personnel of the Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) (a) : This is one of the alternatives which is under consideration of the Government.

(b) No final decision has yet been taken.  
**Demand for Statehood for Delhi**

438. SHRI RAM KISHAN GUPTA :  
SHRI V. NARASIMHA RAO :  
SHRI HARDAYAL DEVGUN :

Will the Minister of HOME AFFAIRS

be pleased to state :

(a) whether Government have considered the demand of Delhi people for statehood ; and

(b) if so, the nature of decision-taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Delhi had been specially carved out from the adjoining Provinces into a separate administrative unit under direct central administration to serve as the capital of the country. Government consider that the demand for Statehood is not compatible with the present position of Delhi.

**Flood Damage and Assistance to Flood Victims in Different States**

439. SHRI YASHPAL SINGH :  
SHRI P. C. ADICHAN :  
SHRI CHENGALRAYA NAIDU :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the extent of damage caused to life and property due to heavy floods in Gujarat, U. P., West Bengal, Andhra Pradesh during the year's monsoons ;

(b) what relief measures were taken by the concerned State Government for the flood affected people ;

(c) whether the Central Government had given any help to the State in order to rehabilitate the flood affected people and if so, the extent of help to each State ; and

(d) what measures have been taken to prevent flood in these States in future ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) The State Governments have so far reported the following damage to life

and property on account of heavy floods during the last monsoon :

Sl. No.	Name of State	Cattle lost Nos.	Human lives lost Nos.	Total damage to crops, houses & public utilities in lakhs of Rs.
1.	Gujarat	2601	432	6930.9
2.	Uttar Pradesh	3913	344	6908.0
3.	West Bengal	4014	84	8570.7
4.	Andhra Pradesh	412	99	1237.3

(b) Details of the relief measures taken by the State Governments for the flood affected people are given in the Statement attached.

(c) The Union Ministry of Finance have so far sanctioned the following amounts towards flood relief expenditure in 1970-71 on account of floods of 1970.

	(Rs. in Crores)
(i) Gujarat ... ..	2.00
(ii) U. P. ... ..	3.00
(iii) West Bengal ... ..	3.00

Central Teams have recently visited the States of Gujarat, U. P., West Bengal and Andhra Pradesh to make an on the spot assessment of the damages caused by floods and to assess the requirement of funds for expenditure on relief. The Central Team which visited West Bengal has recommended the following ceilings of expenditure for purposes of Central assistance which have been adopted by the Government of India :

(i) Relief items	Rs. 329 lakhs.
(ii) Repair items	Rs. 600 lakhs.
(iii) Loan items	Rs. 185 lakhs.

The recommendations of the team which visited Uttar Pradesh are under examination in the Ministry of Finance. The report in respect of the State of Gujarat and Andhra Pradesh are awaited.

(d) Various measures like construction of embankments, improvement of channels

river training works, drainage improvement construction of storage reservoirs, flood warning and flood forecasting etc. have already been undertaken during the plans. These works will be continued in future also.

#### *Statement*

The following relief measures have been taken by the State Governments for the flood affected people :

#### (i) Gujarat :

The State Government had taken all the necessary measures for rescue and relief which included measures like evacuation of people to safety, supply of food, preventive health measures and grant of gratuitous relief and cash relief in case of death etc. Arrangements for air-dropping of food packets for the marooned people were made during the floods. The services of the army personnel and two helicopters were used in the relief operations. The State Government allotted Rs. 1.01 crores for subsidy and gratuitous relief and Rs. 44.4 lakhs for loans and taccavi. Grants of subsidy and loans for other rehabilitation measures like repairs and reconstruction of the houses, huts etc. are in progress.

(ii) **Uttar Pradesh :**

The State Government sanctioned Rs. 12.6 lakhs for test relief works, Rs. 160 lakhs for house building subsidy and gratuitous relief and Rs. 137 lakhs for taccavi and miscellaneous contingent expenditure. In 9 districts of the State which were seriously affected by the heavy rains and floods instructions have been issued to re-imburse the students their tuition fee in affected areas. Test works have been started to provide employment to affected persons in Deoria district. In other affected districts, District Officers have been asked to start test works to provide employment to affected persons, if necessary. Suspension of Land Revenue, current and arrears, taqavi and other agricultural dues, has been ordered in the affected areas and remission in Land Revenue will be granted after firm assessment of the damage to crops has been made by the State Government. Arrangement for the supply of fodder at cheap rates for the animals in the affected areas has been made.

(iii) **West Bengal :**

The State Government undertook evacuation and other relief measures in the affected areas. The assistance of the army was also requisitioned for this purpose. 42-army boats were utilised in the Hooghly, Birbhum, Howrah and 24 Parganas Districts. Helicopters were used to drop food supplies in the Arambagh areas. An amount of Rs. 104.3 lakhs as gratuitous relief, Rs. 96.5 lakhs house building grants, Rs. 5.2 lakhs as relief contingencies, and Rs. 39.5 lakhs agricultural loan was sanctioned. A further sum of Rs. 21.7 lakhs was allocated for purchase of milk powder, Tarpaulins, etc. in connection with the relief work.

(iv) **Andhra Pradesh :**

The District authorities made all necessary arrangements to evacuate the marooned people and to provide shelter and relief to the people in the affected areas. Essential commodities, food grains, medicines, etc. have been provided for distribution to the people in the affected areas. Cash grants were also made to the affected people. During the recent rains twenty rehabilitation Centres were opened to feed about 6300 people. The State Government also sanctioned a maximum grant of Rs 200 for a tiled house and Rs. 100 for a hut and Cash grants upto a maximum Rs. 500 for the families of the deceased.

**Demand for Removal of Shahdara  
Stations House**

440, SHRI YASHPAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a demand from the people of Shahdara and the adjoining colonies for the removal of the Station House officer of the Shahdara Police Station as he has lost the confidence of the public ;

(b) if so, the details ; and

(c) the action Government have taken or proposed to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b) Certain publicmen had complained that the law and order situation in Shahdara had deteriorated and that the Station House Officer was encouraging bad characters. A demand was made for the transfer of the Station House Officer.